

12-04 hrs.

Shri Bagri was then conducted out of the House by the Marshal.

श्री यादव : मुझे बड़ा दुःख है कि इस प्रश्न पर जहाँ गांधी जी का नाम आता है और विड़ना भवन के राष्ट्रीयकरण का प्रश्न आता है वा आया एक माननीय सदस्य को सदन में निकाल देते हैं। इसका मुझे बहुत दुःख है और मैं मजबूर हो कर सदन में बाहर जाता हूँ।

12-05 hrs.

Shri Ram Sewak Yadav and some other hon. Members then left the House.

Mr. Speaker: Order, order. We shall forget all that has happened now. Let us proceed to the next item of business.

12-07 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

TRAIN ACCIDENT IN ELISABETHVILLE

Shrimati Maimoona Sultan (Bhopal): Under Rule 197, I call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:—

The reported train accident in Elisabethville and the injuries caused thereby to the Indian soldiers.

The Minister of Defence (Shri Krishna Menon): A train carrying 1600 Baluba refugees from the U.N. Refugee Camp at Elisabethville to South Kasai had an escort of one company of 4 Rajputana Rifles. The train left the Refugee Camp siding at Elisabethville at 13.50 hrs. (Local time) on 20th May 1962. After it had covered a few hundred yards, a coupling in the middle of the train appears to have given way. The front portion of the train carried on for some

distance but was halted when it was halted when it was realised by the driver that the rear half had become separated. Soon the rear portion of the train which had kept moving by its own momentum rammed into the tail of the front portion which had been halted, thus telescoping some of the carriages.

The accident resulted in injuries to 34 escorting troops and 50 refugees. All those with minor injuries were given first-aid treatment at the siding and the remainder were evacuated to the United Nations Hospital in Elisabethville. Examination and observation at the hospital has confirmed that the Army personnel admitted into the hospital were suffering only from minor injuries.

All army personnel except one have since been discharged from the hospital. The one who is left is also progressing satisfactorily.

Shrimati Maimoona Sultan: May I know whether the soldiers who got injured in this train accident are entitled to any compensation and, if so, through which agency will they get the compensation?

Shri Krishna Menon: They are governed by the ordinary Army regulations.

Shri A. V. Raghavan (Badagari): Was it due to any sabotage?

Shri Krishna Menon: No, Sir.

12-09 hrs.

PAPERS LAID ON THE TABLE

EMPLOYEES' PROVIDENT FUNDS (FOURTH AMENDMENT SCHEME 1962)

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): I beg to lay on the Table a copy of the Employees' Provident Funds (Fourth Amendment) Scheme, 1962, published in Notification No. G.S.R. 633 dated the 5th.